

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 155/2003

N.K. Jadhav, I.F.S. Son of Shri
N.B. Jadhav, aged about 58 years,
Dy. Conservator of Forest/D.F.O.
Damoh (M.P.).

... Applicant

V e r s u s

1. Union of India, through the Secretary, Ministry of Environment & Forest, Paryavaran Bhavan, C.G.O. Complex, Lodhi Road, New Delhi.
2. The State of Madhya Pradesh, through the Principal Secretary, Forest Department, Mantralaya, Bhopal.
3. The Principal Chief Conservator of Forest, Government of M.P. Bhopal. ... Respondents

Counsel :

Shri K.S. Wadhwa for the applicant.

Coram :

Hon'ble Shri Justice N.N. Singh - Vice Chairman.
Hon'ble Shri R.K. Upadhyaya - Member (Admnv.).

D R D E R (Oral)
(Passed on this the 12th day of March 2003)

The applicant was a State Forest Service Officer and was promoted to Indian Forest Service with effect from 15/12/1987 as per order dated 4th September 2001 (Annexure A/4). The grievance of the applicant is that inspite of having been given the seniority and having been selected for further promotion as per D.P.C. held in March 2002, the order of such further promotion has not been issued. This application has been filed seeking a direction to the respondents to promote the applicant to the post of Conservator of Forest in pursuance to the D.P.C. recommendation and also grant him all consequential benefits from the date when his juniors

Ch. N. Chaudhary

were granted promotion to the post of Conservator of Forest.

2. We have heard the learned counsel of the applicant. As per provisions contained in Section 20 of Administrative Tribunals Act, 1985 this Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant had availed all the remedies available to him for redressal of his grievances. The applicant has not filed any copy of his representation against selection of his juniors in this original application. However the learned counsel states that such a representation has been made to respondent No. 2 and respondent No. 3. It is further stated that inspite of lapse of about a year, no reply had been received on the representation of the applicant so far. We are of the opinion that the representation made by the applicant should have been disposed of expeditiously by the respondents. Therefore without expressing any opinion on the merits of the claim of the applicant in this Original Application, we direct the applicant to send a copy of this order to respondent No. 2 with a copy for information to respondent No. 3 within a period of 3 weeks from today. In case the applicant complies with our direction, the respondent No. 2 is directed to pass a speaking and reasoned order under intimation to the applicant with-in a period of two months from the date of its receipt on any representation already made or which may be now made.

3. In view of our direction in the preceding paragraph this Original Application is disposed of at the admission stage itself.

(R.K. UPADHYAYA)
(R.K. UPADHYAYA)
MEMBER (A)

(N.N. SINGH)
(N.N. SINGH)
VICE CHAIRMAN

पृष्ठांकन संख्या..... जवलपुर, दि.....
संग्रहालय के लिए दिए गए

(1) राज्य संग्रहालय के लिए दिए गए, जवलपुर
~~(2)~~
(3) राज्य संग्रहालय के लिए दिए गए, जवलपुर
(4) राज्य संग्रहालय के लिए दिए गए, जवलपुर
सूचना द्वारा आवश्यक संग्रहीत

K.S. Chachua 18/3/03

Recd/.....
उप अधिकारी 20/3/03

Issued
on 20/3/03

